IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.3

Excise Appeal No. 76159 of 2015

(Arising out of Order-in-Appeal No.105/GHY/CE(A)/GHY/2015 Dated 23.09.2015 passed by Commissioner, Customs, Central Excise & Service Tax (Appeals), Guwahati.

M/s Dharampal Satyapal Pvt. Ltd.
(Shed No.39 &37A, Shed No.OS/2/R/17 & OS/1/2/6,
Shed No.5, Bamunimaidan Industrial Estate,
Guwahati, 781021)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Guwahati
(G. S. Road, Bhangagarh, Guwahati,
781005 (Assam)

Respondent

APPERANCE:
None for the Appellant
Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

DATE OF E-HEARING : 05.10.2021
DATE OF DECISION : 05.10.2021

FINAL ORDER NO. 75642/2021

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s. Dharampal Satyapal Pvt. Ltd. (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019**. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

Sd/-

(P. K. Choudhary)
Member (Judicial)

Pooja